

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 1637 of 1996

New Delhi, dated this the 12th November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri R.S.Tyagi,  
R/o G-287, Preet Vihar,  
Delhi-110092. ... APPLICANT

(By Advocate: Shri J.M.L.Kaushik)

VERSUS

1. Union of India through  
the Jt. Secretary (UT),  
Ministry of Home Affairs  
(Cadre Controlling Authority &  
Disciplinary Authority for regular  
DANICS),  
New Delhi.
2. Govt. of N.C.T., Delhi  
through Lt. Governor of Delhi,  
Raj Niwas,  
Delhi-110006.
3. The Chief Secretary,  
NCT of Delhi,  
Delhi-110006.
4. Commissioner of Excise & Entertainment Tax,  
L Blcck, I.P. Estate,  
Vikas Bhawan,  
New Delhi
5. Director of Vigilance,  
NCT of Delhi,  
Old Secretariat,  
Delhi. ... RESPONDENTS

(Dept. Repr.  
Shri V.S.Nayal, S.I. of Excise)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri J.M.L. Kaushik for  
the applicant and Departmental Representativ  
Shri V.S.Nayal, S.I. of Excise for the  
Respondents.

2. Applicant's counsel very fairly  
concedes that the applicant has been

reinstated vide Respondents' order dated 11.11.96. 11

3. As the present OA was against the order of suspension and the applicant has been reinstated, nothing further survives in the present O.A. and thus the same has become infructuous. In this connection applicant's counsel further states that he has filed another O.A. separately on 11.11.96 seeking a direction for the early disposal of the Disciplinary Proceedings said to have been initiated against the applicant. That O.A. will be disposed of separately.

4. This O.A. is dismissed as having become infructuous. No costs.

*Dr. A. Vedavalli*  
(Dr. A. Vedavalli)  
Member (J)

/GK/

*S.R. Adige*  
(S.R. Adige)  
Member (A)